

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 2272
TO BE ANSWERED ON 17th DECEMBER, 2021

STATUS OF FREE TRADE AGREEMENTS

2272. SHRI SUJEET KUMAR:

Will the Minister of **COMMERCE & INDUSTRY** be pleased to state:

- (a) the Continent-wise details of Free Trade Agreements (FTAs) that India has entered into in the last five years;
- (b) the Continent-wise details of FTAs that India is negotiating currently including the expected deadlines for the completion of such agreements;
- (c) whether free trade in services is also being considered under such agreements, if so, the details thereof; and
- (d) whether immigration is also being considered under such agreements?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a): India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA) is the only Free Trade Agreement (FTA) that India has entered into in the last 5 years. It was signed on 22.02.2021 and implemented w.e.f. 01.04.2021. Mauritius is located in the continent of Africa.

(b): The continent-wise details of FTAs that India is currently negotiating are as follows:

Sl.	Continent	Countries/Regions	Name of the Agreement
1	Asia	UAE	India-UAE CEPA
2	Asia	Israel	India – Israel Free Trade Agreement (FTA)
3	Asia/Europe	Armenia, Belarus, Kazakhstan, Kyrgyzstan, and Russia	India-Eurasian Economic Union (EAEU) Free Trade Agreement (FTA)
4	Europe	United Kingdom	India-UK Enhanced Trade Partnership (ETP)
5	Europe	European Union	India - EU Broad Based Trade and Investment Agreement (BTIA)
6	North America	Canada	India – Canada Comprehensive Economic Partnership Agreement
7	Australia	Australia	India - Australia Comprehensive Economic Cooperation Agreement (CECA)
8	Africa	South Africa, Botswana, Lesotho, Swaziland and Namibia	India - SACU PTA

It is a continuous endeavour to conclude the negotiations at the earliest. However, deadline for completion of an FTA negotiation cannot be predicted as an agreement is reached only when all negotiating countries are satisfied with the outcome.

(c) & (d): Yes, Sir. A chapter on Trade in Services is included in most of the trade agreements of India. This chapter includes an Annexure/Chapter on Movement of Natural Persons which provides disciplines on facilitating and streamlining the procedures for the temporary entry and stay of service suppliers.
